

In the Central Administrative Tribunal  
Principal Bench, New Delhi

(2)

Regn. No. OA-1305/93

Date: 25.8.1993.

Smt. Indu Paswan

.... Applicant

Versus

Union of India

.... Respondents

For the Applicant

.... Shri J. C. Madan, Counsel

For the Respondents

.... Ms. Ashoka Jain, Counsel

CORAM: Hon'ble Mr. J.P. Sharma, Member (Judl.)  
Hon'ble Mr. B.K. Singh, Member (A)

1. To be referred to the Reporters or not?

Judgement (Oral)

(By Hon'ble Mr. J.P. Sharma, Member)

The applicant is still working as a Wash Boy and was initially engaged by a ~~xxxxx~~ memo. dated 1.5.1991 and thereafter by another memo. dated 1.4.1992. The contention of the learned counsel for the applicant is that he was discontinued for some time and has been again taken on the rolls of the departmental canteen w.e.f. 1.5.1993. It is said that the applicant is still continuing in the same capacity but he is not being paid wages which he has earned by putting his services as a Wash Boy with the respondents.

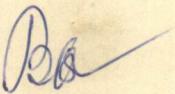
2. Ms. Ashoka Jain, Counsel for the respondents stated

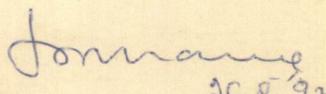
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that the initial appointment letter of the applicant, according to her, was not by a competent authority and the matter, therefore, has been referred to the Secretary (Services), Delhi Administration and it is because of this that the emoluments/wages of the applicant have not been paid. It is further stated by her that the representation made by the applicant has also been forwarded to the Secretary (Services), Delhi Administration for consideration. In view of this fact, ~~the~~ a direction is issued to the respondents, to which both the parties agree, that the respondents should dispose of the representation of the applicant within a period of three months from the date of receipt of this order. It is further directed that the applicant should be paid the wages for the period he has actually worked. The O.A. is accordingly disposed of. However, <sup>if</sup> ~~the~~ the applicant is still aggrieved by the order passed by the respondents, then this order will not debar him for agitating his grievance before the competent forum. No costs.

  
(B.K. Singh)  
Member (A)

  
25.8.93  
(J.P. Sharma)  
Member (J)